

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

**Excise Appeal No.E/Misc (WD)/40651/19
in E/42468 of 2013**

(Arising out of Order-in-Appeal No.CMB-CEX-000-APP-337-13 dt.30.09.2013 passed by Commissioner of Customs, Central Excise & Service Tax (Appeals) Coimbatore)

Commissioner of Central Excise
Coimbatore

Appellant

VERSUS

M/s.Premier Evolvics Private Ltd
(Formerly Premier Polytronics P.Ltd)
304, Trichy Road, Singanallur
Coimbatore - 641 005.

Respondent

APPEARANCE:

For the Appellant : Sh.L.Nandakumar, AC (AR)
For the Respondent : none

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)
HON'BLE SH.ANIL G.SHAKKARWAR, MEMBER(TECHNICAL)

DATE OF HEARING :14.02.2020
DATE OF DECISION :14.02.2020

FINAL ORDER No.40577/2020

PER BENCH

The above application for withdrawal of appeal is filed by the
Department.

2. Heard the learned AC, for the Revenue and none appeared for the
respondent.

3. In this appeal the amount involved is Rs.18,00,652/- (Rupees
Eighteen Lakhs Six Hundred and Fifty Two only). According to the

instruction issued under F.No.390/Misc./163/2010-JC dated 22.08.2019 in partial modification of the earlier instruction dt.11/07/2018, monetary limit for filing the appeal before the Tribunal by the Revenue has been fixed at Rs.50,00,000/- (Rupees Fifty Lakhs only). Since in this appeal the amount is less than Rs.50,00,000/- (Rupees Fifty Lakhs only), the appeal has to be rejected.

4. The department has filed application seeking permission to withdraw the appeal. The request is allowed. The appeal is dismissed.

(dictated and pronounced in court)

(Sulekha Beevi C.S.)
Member (Judicial)

(ANIL G.SHAKKARWAR)
Member (Technical)

Vsr/Rkp